

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

Tribunal's Orders

Per Tribunal

Filed for AH / IR
on 13/9/93.

Per Rajwam. Shrivastava
Dy. Registrar.

k

O.A. 925/93

Dated: 13-9-93

Shri G.K. Masand for the
applicant.

Issue notice to the respondents
returnable on 15-11-93 for
admission hearing.

Smt. L. Swaminathan
M/J

(M.Y. Priolkar)
M/A

Notice
14/9/93
As per cause fin
15/10/93
12/10/93

notice issued to all
Respondents on
date 17/9/93.

2/20/9

(2)
Date: 15-10-93 O.A.925/93

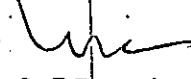
Mr.G.K.Masand for the applicant and
Mr.J.G.Savant for the respondents.

ADMIT

Reply within six weeks. Rejoinder if
any within two weeks thereafter.

Matter be placed for completion of
pleadings before the Registrar on
20-12-93 and then in sine-die list.


(N.K.VERMA)
M(A)

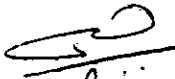

(M.S.DESHPANDE)
VC

Dated: 20-12-1993.

None for the applicant.

Mr. J. G. Savant, Counsel
for the Respondents. He
prays to grant some time
for filing reply.

S.O. to 21-2-1994 for
reply as a last chance,
failing which the Rule 31 of
C.A. Rules of Practice 1993
will apply.


Dy. Registrar

Dated: 21-2-1994.

None for applicant.

Mr. J. G. Savant, Counsel
for the Respondents.

Reply not yet filed.

S.O. to 25-4-1994 for
reply as ^{the} last chance.


Dy. Registrar

Dated: 25/4/94.

None for the Applicant.
Mr. J. A. Sonant, Counsel
for the Respondents. He
has filed reply today
which is taken on record
and has undertaken to
serve copy of the same
on the Counsel for the
Applicant within a
couple of days.

The matter be remitted
in sine-die list. At
the time of fixing the
date of hearing notice
may be issued to
R-2 and Counsel for
the applicant.

SD
Dy. Registrar

Per Tribunal

The matter is taken
out from sine-die list.
for final hearing on
6.3.96. Issue notice to
the parties.

Deputy Registrar
2/1

Date Noted
25/4/94
R. K. Manghara
5/1/96

Notices issued to
Applicant & Respondents on

16/1/96
Jali
17/1

Per Tribunal Date: 6.3.96.
Applicant in person by None
Associate / Respondent by None
Counsel. For want of time
The matter adjourned to 17.7.96
for final hearing

AD
Dy. Registrar

Per Tribunal

Date: 17/12/98

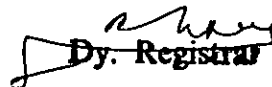
Applicant's person ~~is~~ Mr. Masurkar

Advocate / Respondent's Name

Counsel ~~is~~ ~~of~~ ~~for~~

The matter adjourned to 20/11/98

for final hearing


Dy. Registrar

Per Tribunal

Date: 20/11/98

As there will be no division
of the matter fixed on 20/11/98
the Tribunal is adjourned for
final hearing on 28/11/98

Inform the advocates / Parties
accordingly.


Dy. Registrar

Per Tribunal

Date: 28/11/98

As there will be no division
of the matter fixed on 28/11/98
the Tribunal is adjourned for
final hearing on 6/2/99

Inform the advocates / Parties
accordingly.


Dy. Registrar

OA 925/93

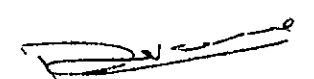
Dt. 6.2.97

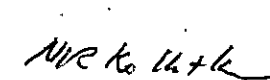
Mr. Tulaskar for Mr. G R Menghani,
counsel for applicant.

Mr. V S Masurkar, counsel for
respondents.

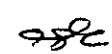
Mr. Tulaskar states that the
applicant wishes to withdraw the
O.A.

O.A. is disposed of as withdrawn.


(D.C. Verma)
M(J)


(M.R. Kolhatkar)
M(A)

Order/Judgement despatched
to Applicant/Respondent (s)
on 28/3/97


3/3/97